

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No.33 of 2019

Aditya Mishra S/o Shreenath Mishra aged about 36 years, present address Room No.206, 2nd Floor, Soumdutt Chambers-II, Bhikaji Cama Palace, P.O. & P.S. Darika, New Delhi, permanent address, S/o Shree Nath Mishra, West of Professor's Colony, Sheopuri, P.O. G.P.O., P.S. Sastrinagar, District Patna, Bihar Petitioner

Versus

1. The State of Jharkhand
2. Madhubala Kumari alias Jha, D/o Mahehanand Jha, resident of House No.A-085, K.K. Singh Colony, Chira Chas, P.O. Jagmoria, P.S. Chas, District Bokaro, Jharkhand Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Shyam Sunder Pd. Kushwaha, Advocate
For the Respondents : Mr. Manoj Kumar No. III, Advocate

06/25.03.2021 Heard Mr. Shyam Sunder Pd. Kushwaha, learned counsel for the petitioner and Mr. Manoj Kumar No. III, learned counsel for the respondent-State.

This writ petition (criminal) has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Shyam Sunder Pd. Kushwaha, learned counsel for the petitioner submits that the matter has been compromised between the parties before JHALSA.

In that view of the matter, he seeks permission to withdraw this petition.

Mr. Manoj Kumar No. III is present on behalf of State. He has got no objection, if the permission is accorded.

Permission is accorded.

Accordingly, instant criminal writ petition is dismissed as withdrawn. I.A. No.4219 of 2020 stands disposed of.

(Sanjay Kumar Dwivedi, J.)

Anit